

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO.1
MUMBAI BENCH

Item No.33

MA 2070/2019 MA 2071/2019 CA 1001/2020 CA 10/2021 CA 15/2021
CA 16/2021 IA 61/2022 CA 136/2022 CA 640/2022 CA 120/2024
CA 246/2024 CA 262/2024 CA 271/2024 IA 119/2024 in
CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR

SH. KULDIP KUMAR KAREER

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 20.09.2024

**NAME OF THE PARTIES: UNION OF INDIA V/s INFRASTRUCTURE
LEASING AND FINANCIAL SERVICES
LTD. & ORS.**

Sect 241- 242 Rule 11 of NCLT, Companies Act, 2013.

ORDER

1. Adv Vinita Sahitya for Applicant in CA 1001 of 2020 and Respondent 2 in CA 10 of 2021. CP 3638/MB/2018 - CA No. 16 of 2021 , IA No. 15 of 2021 Counsel on behalf of the Respondent (SBI) - Mr. Sanjay Kapur, Adv., Mr. Devesh Dubey, Adv., Mr. Arjun Bhatia, Adv. CA 262/2024 & C.A. 271/2024 - Respondent - IL&FS - Mr. Kuber Dewan, Adv.; Mrs. Neeharika Aggarwal, Adv.; Mr. Kaustubh Srivastava, Adv. Riz Khan CA 396 of 2021 on behalf of Respondent No.13 - Adv. Kavisha Shah Adv Kuber Dewan, Neeharika Aggarwal, Kaustubh Srivastava for Respondent in CA 262 of 2024 and CA

No. 271 of 2024 Adv. Shwetaank Nigam along with Adv. Dhaval Savla appearing for Claims Management Advisor (Grant Thornton Bharat) Mr. Aditya Sikka a/w Ms. Onshi Jakhar for the Union of India are present.

2. Mr. Ritvik Kulkarni, Mr. Venkatesh Dhord in CA 119/24, Mr. Naman Nayyer in IA 15/21, 16/21, 61/22. Mr. Vinit Shah for IL & FS, Adv. Abhishek Khare for applicant in CA 120/24 present.
3. Adv. V.P.Singh, Aditya Jalan, Raghav Seth, Shreya Chodhary, Prince Todi, Anant Mishra for R 325 and 327. Mr. Robin Jaisinghani, for R 323 &324 and R nos. 337,338,339,341 in MA 2070/19 & MA 2071/19. Mr. Dinesh Purandare Mr. Nitin Jain Ms. Soumya Srinivasan for R 328, 329 in MA 2070/19. Mr. Kunal Mehta, Mr. Nitin Jain Ms. Somya Srinivasan for R 335 in MA 2070/19. Adv. Harsh S. Malhotra for R 319 & 320 are present.

CA 1001/2020 & CA 10/2021

1. Ld. Counsel for the Respondent seeks some time to place on record the additional affidavit. Allowed.
2. The applicant in CA 1001/2020 shall be at liberty to place on record their comments on the additional affidavit, if any required.
3. List on **11.10.2024**.

CA 15/2021, CA 16/2021 and IA 61/2022

1. The counsel for Petitioner submits that the settlement talks are in progress between the parties. Accordingly, seeks some time.
2. List on **25.10.2024**.

CA 136/2022

1. The counsel for the applicant seeks liberty to place on record their response to the affidavit filed by the CMA.
2. List on **18.10.2024**.

CA 640/2022

1. CA 640/2022 **was already disposed of** by order dated 19.08.2024. Wrongly on Board. Registry is directed to update the case proceeding record.

CA 120/2024

1. Counsel for the Respondent seeks some time to file the reply. CMA is directed to serve a copy of the reply filed by them.
2. List on **18.10.2024**.

CA 246/20204

1. **Hidal** is again granted another opportunity to file their objections to the application, if any, failing which the matter may be proceeded ex-parte. The applicant is directed to serve the copy of this application to Hidal for their necessary compliance.
2. List on **18.10.2024**.

CA 262/2024 and CA 271/2024

1. Ld. Counsel for the applicant seeks some time. Interim order, if any in force, shall continue to remain in force.
2. **List on 03.10.2024**.

IA 119/2024

1. Ld. Counsel for the applicant informs that they shall not be filing any rejoinder. Post it for final arguments.
2. List on **04.10.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Prjaktu

Sd/-
SH. KULDIP KUMAR KAREER
MEMBER (JUDICIAL)